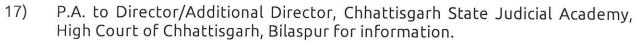
HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. <u>16385</u> / Checker II-15-6/2019 FTSCs

Bilaspur, dated $\circ \mathcal{F}$ December, 2023

Copy of Government Notification F. No. 13845/4104/XXI-B/C.G./2023 dated 06-12-2023 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding establishes and designates for the purpose of Section 28 of the POCSO Act, 2012, exclusive FTSC of ASJ for exclusively trial of cases under POCSO Act at Sarangarh, District-Raigarh is forwarded to:-

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 8) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.



- 18) Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
- The District and Sessions Judge, Raigarh with reference your office memo no. 2261, dated 12-07-2023 and 2830, dated 21-08-2023 and requested to make necessary arrangements for newly established FTSC at Sarangarh. Further he is also directed to transfer all the pending cases under POCSO Act to newly establish FTSC at Sarangarh for exclusively trial of POCSO Act Cases. A copy of Scheme on Fast Track Special Courts (FTSCs) for expedite disposal of cases Rape & Protection of Children against Sexual Offences (POCSO) Act along-with copy of Annexure 5, information sheet in respect of Nodal Officer is also enclosed.
- 20) The Secretary, Department of Justice, Ministry of Law & Justice, Jaislmer House, 26 Mansingh Road, New Delhi for information.
- 21) Shri Apoorv Kurup, Advocate,-on-Record, Supreme Court of India, B.A.,LL.B. (Hon.); LL.M (Harvard), A-2/141, Lower Ground Floor, Safdarjung Enclave, New Delhi 110029, for information & necessary action.
- 22) The Additional Registrar (Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, for information.
- 23) The Additional Registrar, D.E.-cum- Secretary to Special Cell to monitor Rape cases and cases under POCSO Act, High Court of Chhattisgarh, Bilaspur, for information.
- 24) The Additional Registrar, Judicial-cum-Nodal Officer (FTSCs), High Court of Chhattisgarh, Bilaspur, for information.
- 25) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 26) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 27) The Budget Officer, High Court of Chhattisgarh, Bilaspur for information & necessary action.
- 28) The Dy. Registrar, Work Section/Confidential Section/District Establishment Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- 29) Section Officer/Incharge, Court Manager/Accounts/ O/o R.G./ Budget/Checker/ Protocol/Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 30) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement on the official website to this High Court.

(Arvind Kumar Verma) Registrar General

GOVERNMENT OF CHHATTISGARH LAW AND LEGISLATIVE AFFAIRS DEPARTMENT MAHANADI BHAWAN, ATAL NAGAR, NAWA RAIPUR, MANTRALAYA, 492002

NOTIFICATION

Raipur, dated 6-12-2023

F.No.1384/4104/XXI-B/C.G./23, The State Government, hereby, in consultation with the Hon'ble Chief Justice of the High Court of Chhattisgarh and in compliance of the High Court of Chhattisgarh's Memo No. 14025/III-10-11/2000, dated 20.10.2023 and No. 15463/III-10 11/2000, dated 28.11.2023, establishes and designates for the purposes of Section 28 of the Protection of Children from Sexual Offences Act, 2012, exclusive FTSC of Additional District and Sessions Judge for trial of cases under POCSO Act in the following place in the State of Chhattisgarh, namely:-

TABLE

Sl. No.	Name of District	Name of Place (FTSCs where to be established)	No. of FTSCs for hearing exclusive POCSO Act Cases	Jurisdiction
1	Raigarh	Sarangarh	1	The area falling under the jurisdiction of
	1			Sarangarh

By order and in the name of the Governor of Chhattisgarh

Sel-

(Rajnish Shrivastava)
Principal Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department
Raipur, dated 6 -12-2023

Endt. No.\\384.6/4104/XXI-B/C.G./23,-

Copy is forwarded to,

01. Secretary General, Supreme Court of India, New Delhi.

Registrar General, High Court of Chhattisgarh, Bilaspur with reference to memo no. No. 14025/III-10-11/2000, dated 20.10.2023 and No. 15463/III-10-11/2000, dated 28.11.2023,

03. District and Session Judge, Raigarh

O4. Shri Sumeer Sodhi, Standing Counsel, State of Chhattisgarh, 32 Ground Floor, Uday Park, South Extension-II, New Delhi,
 O5. Deputy Secretary to Chief County

 Deputy Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nawa Raipur,

O6. Private Secretary to the Hon'ble Law Minister, Government of Chhattisgarh Mantralaya for perusal of Hon'ble Law Minister,

07. Private Secretary to Principal Secretary (Law) Government of Chhattisgarh Mantralaya, New Raipur,

Deputy Director, Regional Printing Press, Indrawati Bhawan, Atal Nagar Nawa Raipur (C.G.) for publication in the forthcoming Extra-ordinary Gazette,

12. Website Administrator, Law & Lagislative Affairs Department, Mahanadi

Bhawan, Atal Nagar, Nawa Raipur,

for information and necessary action,

6.12.23

(Shahabuddin Qureshi)
Additional Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department.

DATEMA NOTHER ALION (IB)

HIGH COURT OF CHHATTISGARH, BILASPUR

No. <u>6514</u>/Checker II-15-6/2019(FTSCs)

From

(لاية

I/c Registrar General
High Court of Chhattisgarh,
Bilaspur (Chhattisgarh)

To,

The Secretary,

Government of India, Department of Justice, Ministry of Law & Justice, Jaisalmer House,

26 Mansing Road,

NEW DELHI-110011

Bilaspur, dated <u>\$7</u> May, 2023

Subject :-

Regarding furnishing the information in respect of Nodal Officer for FTSC

scheme.

Ref:-

Registry letter No. 12039, dated 03-12-2021.

On the subject and reference cited above, I am directed to forwarded herewith the following updated information in respect of Nodal Officer for FTSC Scheme -

Name of the designated Nodal Officer (for FTSC Scheme)	Shri Khilawan Ram Rigri
Designation	Additional Registrar (Judicial)
Contact Number- Landline	(07752)-241037
Contact Number- Mobile	9425532329
Fax. No. (if any)	-
Email ID	arj.hc-cg@gov.in

I/c Registrar General

Bilaspur, dated 27 May, 2023

Endt. No. <u>6515</u>/Checker II-15-6/2019(FTSCs)

Copy forwarded to-

- 1) Shri Khilawan Ram Rigri, Nodal Officer (FTSCs)-cum-A.R.(Judl.) of this Registry, for information.
- 2) the District & Sessions Judge Balod, Balodabazar-Bhatapara, Balrampur-Ramunauganj, Bastar (Jagdalpur), Bemetara, Bilaspur, Dhamtari, Durg, Janjgir-champa, Kabirdham (Kawardha), Kondagaon, Korba, Koria (Baikunthpur), Mungeli, Raigarh, Raipur, Rajnandgaon, Surajpur, Sarguja (Ambikapur) with a request to communicate the same to the Fast Track Special Court/s established under the Centrally Sponsored Scheme in your respective District, for information.

I/c Registrar General

SCHEME ON FAST TRACK SPECIAL COURTS (FTSCS) FOR EXPEDITIOUS DISPOSAL OF CASES OF RAPE AND PROTECTION OF CHILDREN AGAINST SEXUAL OFFENCES (POCSO) ACT

2019



Department of Justice Ministry of Law and Justice Government of India

CONTENTS

1. INTRODUCTION	2
2. OBJECTIVE	3
3. TARGET	3
4. GEOGRAPHIC COVERAGE	3
5, TIME PERIOD	3
6. FUNCTIONING OF THE FTSCs	4
7. FINANCING	4
8. IMPLEMENTATION FRAMEWORK	5
9. FUNCTIONAL RESPONSIBILITY	7
10. EVALUATION	7
11. SUSTAINABILITY AND CONVERGENCE WITH OTHER SCHEMES	7
ANNEXURES	
ANNEXURE 1:STATE& UT WISE DATA OF PENDING CASES OF RAPE AND POCSO ACT	7
AS ON 31.3.2018	8
ANNEXURE 1.1:DATA ON PENDING CASES OF POCSO ACT (AS ON 31.6.2019)	9
ANNEXURE 2: FAST TRACK SPECIAL COURTS ACROSS THE COUNTRY	11
ANNEXURE 2.1: DISTRIBUTION OF FTSCs EXCLUSIVELY FOR POCSO ACT CASES AND	
FTSCs FOR BOTH RAPE AND POCSO ACT CASES	12
ANNEXURE 3:OUTPUT OUTCOME MONITORING FRAMEWORK (QUARTER WISE	
MONITORING) FOR ONE YEAR (SPREAD OVER TWO FINANCIAL YEARS 2019-20 AND	
2020-21)	13
ANNEXURE 4.1:DRAFT LETTER TO DEPARTMENT OF JUSTICE FOR CONVEYING	
APPROVAL AND ADDITIONAL INFORMATION ON THE SCHEME	16
ANNEXURE 5:INFORMATION SHEET	17
ANNEXURE 6:RESOURCE PERSONS INFORMATION	18
Pode 1 of 19 Schame on Setting In ETSCs for Pane and POCSO Act Cases- Guidelines	

Scheme on Fast Track Special Courts (FTSCs) For Expeditious Disposal of Cases of Rape and Protection of Children Against Sexual Offences (POCSO) Act

Administrative Guidelines for Implementation of the Scheme 2019

1.INTRODUCTION

Recent incidents of rape and gang rape of minor girls below the age of twelve and similar heinous crimes against women shook the conscience of the entire nation. To prevent such crimes, stricter laws were introduced through "the Criminal Law (Amendment) Act, 2018". It strengthened the relevant provisions of Indian Penal Code (IPC), Criminal Procedure Code (Cr.PC), Evidence Act and Protection of Children Against Sexual Offences Act (POCSO) and provided for stringent punishment for rape of children and women.

The key motive behind introducing harsh punishment is to create deterrence against such crimes. However, it is only possible if the trial in the court is completed within the time frame and justice is delivered expeditiously to the victims. Further, the proposed 'National Mission for Safety of Women' anchored with M/o Home Affairs (MHA), supports the view. One of its key objective is to expedite the trial and disposal of cases involving women and children by setting up Fast Track Special Courts (FTSCs). The POCSO Act also mandates that the investigation in the cases is to be completed in two months and trial in 6 months. However, despite a strong law and policy framework, large number of rape and POCSO Act cases are pending in various courts in the country.

The Hon'ble Supreme Court of India took up the issue of "completion of timely investigations and consequential trials in the offences under POCSO Act" in suo moto Writ Petition (Criminal) No. 1/2019 and issued several directions in this regard on 25/7/2019. The relevant portion (pertaining to the present scheme) provides that in each district of the country, if there are more than 100 cases under the POCSO Act, an exclusive/designated special court will be set up which will try no other offence except those under the POCSO Act.

To assist the implementation of the Criminal Law Amendment Act 2018, the recent amendments to POCSO Act, 2019 and the directions of the Hon'ble Apex Court, a key

Page 2 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases- Guidelines

intervention would be, setting up specific courts for time bound disposal of Rape and POCSO Act cases. This will include specific courts for POCSO Act.

2 TOPHIC PLAN

The present scheme of Department of Justice aims at effective implementation of Cr. Law Amendment Act, 2018 by ensuring targeted disposal of pending rape & POCSO Act cases by setting up Fast Track Special Courts (FTSCs) across the country.

SCIPAVRO ET

The 1023 FTSCs will dispose off1, 66,882cases of Rape and POCSO Act that are pending trial in various courts. The above number is derived from the data provided by all High Courts as on 31.3.2018. However, keeping in mind the directions of the Hon'ble Apex Court on 25.7.2019, the latest data (as on 30.06.2019) on pending POCSO Act cases was collected from various High Courts. A State/UT-wise break up of such pending cases of both Rape and POCSO Act and specifically POCSO Act is given in Annexure 1 and 1.1 respectively.

A total of 1023 FTSCs will be set up under the Scheme out of which 389 FTSCs will exclusively handle POCSO Act cases as per directions of the Hon'ble Apex Court. The remaining 634 FTSCs will deal with either rape cases or both rape and POCSO Act cases depending on the pendency and requirement. Each FTSC is expected to dispose off, 41-42 cases in each quarter and at least 165 cases in a year.

ALICHBOCHTVARREICE COMBTVACE

As mentioned above, a total of 1023 Fast Track Special Courts will be set up all over the country. There are 389 districts in the country where the number of pending cases under POCSO Act exceeds 100. Therefore, as per the order of Hon'ble Apex Court, in each of these districts one exclusive POCSO court will be set up which will try no other cases. Depending upon the pendency of POCSO Cases the State/UT Governments in consultation with the High Court could however decide if more number of exclusive POCSO Courts need to be established within overall number of FTSCs provided under this scheme. (see Annexure 2 and 2.1 for State& UT wise distribution of FTSCs)

5. THME PERIOD

Initially, FTSCs were to be set up for one year, spread over two financial years: 2019-20 & 2020-21. Based on recommendations in the external evaluation carried out in the

Page 3 of 18. Scheme on Setting Up FTSCs for Rape and POCSO Act Cases- Guidelines

third/fourth quarter of the Scheme and subsequent approvals of the competent authorities, Cabinet has approved continuation of the scheme beyond one year for further 2 years (up to March 2023).

G. TRUNGTHONING OF THE FERSIGS

- i. FTSCs are set up for one year Initially and continued up to March 2023. Therefore, the Scheme does not intend to create any permanent infrastructure. The courts will be made functional in suitable premises taken on lease or as decided by the States/UTs and respective High Courts.
- ii. Each FTSC will have one Judicial Officer and seven staff members. The Judicial officer and staff will work exclusively for disposal of Rape and POCSO Act cases as per this Scheme. Additional charge of the FTSCs will not be given to any existing Judicial Officer or court staff.
- iii. States/UTsmay engage judicial officers and court staff on contractual basis where sufficient manpower is not available. Services of retired judicial officers with relevant experience may also be engaged to dispose of cases in the FTSCs.
- iv. The responsibility of setting up of FTSCs lies with the State& UT governments. The State/UT governments will take requirements from the High Courts and draw up an action plan of implementation.
- v. Each FTSC will exclusively handle pending cases of Rape and POCSO Act. No other cases of crime against women and children should be transferred to these courts.
- vi. FTSCs will function full time.
- vii. FTSCs will be linked to National Judicial Data Grid.

72-JEINANGING AGENDRAULY ESPONSORED SCHEME

- i. The financing of the Scheme will be on the pattern of Centrally Sponsored Schemes as follows:
- ii. As per CSS, 60% of the share is contributed by Central Government and 40% by State & UT governments. This ratio of 60:40 is applicable for all States except North-Eastern States including Sikkim and three hilly States i.e. J&K, Himachal Pradesh and Uttarakhand where the sharing will be in the ratio of 90:10.

Page 4 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases- Guidelines

- lii. Further, for UTs with legislature the ratio will be 60:40 and for other UTs, entire funding will be by the Central government.
- iv. Provisions of funds is made for meeting expenses of rent for the FTSC premises, remuneration to one presiding officer and seven support staff and flexi grants. Flexi Grant can be utilized for meeting daily operational expenses and making the courts child and women friendly. A Budget break is provided in Annexure 4.

8.HMRHBMBNIGATHONHRAMBWORK

- i. The Scheme will be implemented by the State/UT Governments and High Courts in close coordination.
- ii. The Scheme will be launched, first in those States and UTs which have conveyed their preparedness to the Department of Justice. The remaining States UTs will be taken up subsequently. States UTs/High Courts desirous of on-boarding into the Scheme may convey their concurrence early.
- iii. The Scheme will be implemented in the following manner:
 - a. Department of Justice will assist all States UTs and High Courts for implementation of this Scheme. The participant States & UTs/UTswill be apprised with the entire implementation framework of Scheme to help them understand their roles and responsibilities.
 - b. States/UT Governments will take requirements from High Courts and set up FTSCs, appoint judicial officers and staff and make necessary arrangements for functioning of these courts.
 - c. Monthly case statistics will be uploaded at the dashboard meant for monitoring of functionality of FTSCs and exclusive POCSO Courts within stipulated date i.e, 7th of the following month.
 - d. A review of the case disposal will also be tracked from NJDG database regularly.
 - e. Data Collection and Analysis: Data will be collected from the monthly reports submitted by High Courts and NJDG database by the Department of Justice. It will analyze the data and draw a comparative analysis of performance of FTSCs across States& UTs to identify good practices and good performance. Besides this, insights will be gathered on the challenges faced by FTSCs in following fast

track procedures. This analysis will be shared with Ministry of Women and Child Development, Ministry of Home Affairs, Judiciary and other key stakeholders for supporting policies and procedures for strengthening justice delivery for victims of heinous crimes of rape and POCSO.

- f. Coordination between Department of Justice, Law Departments of States/UTs and High Courts: For a smooth initiation and functioning of the FTSCs, it is important that:
 - > Firstly, rape and POCSO Act cases pending in other courts are segmented and transferred to the newly constituted FTSCs under this Scheme.
 - Secondly, each LTSC will be ascertained as Fast Track Court in Master Data and J.O. Code of the Presiding Officer will be tagged with such FTSC while linking it to National Judicial Data Grid. This will ensure efficient tracking of disposal of cases by the FTSC. A proforma for providing the JO code for the FTSCs is placed at Annexure 5 which may be filled up by the High Courts and sent to Department of Justice within 15 days of receipt of this Scheme guideline.
 - Thirdly, for a timely and efficient implementation of the Scheme, a separate budget head for receiving the above funds for the FTSCs may be created. Law Departments in the State/UT may convey action taken in this regard at the earliest. A reply format is placed at Annexure 4.1which may be used, if deemed fit. This will help the Department of Justice in processing the transfer of funds at an early date.
- g. States/UTs will appoint/ designate a nodal person in the High Court to facilitate better coordination with the Department during the course of the Scheme.
- h. A monthly progress report comprising of physical and financial in a prescribed format will be shared with the Department of Justice.
- i. Progress Review: The Scheme will be monitored as per the output and outcome framework placed at Annexure 3.
- j. For clarification on any point, you may get in touch with the resource persons of the Department whose names and contact details are enclosed in Annexure 6. The Department of Justice is committed to extend all requisite assistance to the

Page 6 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases- Guidelines

High Court and the State & UT Government in setting up these courts. The Scheme has been launched w.e.f. October 2, 2019.

AVARITMESTONAS ASSESSO ASSESSO

Director (Justice-II), will be the overall in charge of implementation of this Scheme in the country under the overall supervision of Joint Secretary (Justice-II) and the Secretary Department of Justice, Ministry of Law and Justice. The Director (J-II) shall be assisted by a team of personnel. This team shall be responsible to roll-out the scheme, timely release of funds to the States/UTs, receive physical & financial progress reports and conduct periodic monitoring, capacity building of stakeholders.

At the State/UT level, the Registrar General of High Courts and Law Secretaries shall be responsible for the implementation of the Scheme and achievement of targets. A nodal officer from the High Court as well as the Law Department will be appointed who will assist the High Courts and States/UTs respectively in different tasks under the Scheme such as identification of premises for FTSCs, preparation of contracts for staff, compilation and submission of reports, coordinate and the Department of Justice (DoJ) team.

UO EVADUATION

The Scheme will be evaluated by an independent external agency. The terms of reference of the evaluation will be drawn by Department of Justice in consultation with MHA and WCD. Based on the outcomes of the evaluation, if needed, a revised proposal may be put up for continuation of the Scheme for further period.

111, SUSDAVINABILITY AND CONMERCIENCE WHITE ORLER SCHEMES

The Scheme initially envisaged targeted disposal of 1,66,882 cases of Rape and POCSO Act which includes 160989 cases of POCSO Act (as per the data collected from HCs on 31.6.2019) which includes within one year. Total cases related to rape and POCSO Act were 2,51,846 in March 2021. Out of total pending cases of Rape and POCSO Act cases under POCSO Act were 1,15,536 in March 2021. After the Scheme period, the remaining cases, if any, will be dealt with by the regular courts or other special courts as decided by the State &UT Governments and High Courts.

ANNEXURE 1 STATE& UT WISE DATA OF PENDING CASES OF RAPE AND POCSO ACT (COMBINED)

AS ON 31.3.2021

GOT NEWS	Constitution of the same security		AS UN 31.3.2021
SI. No.	Name of State/UT	Cases pending under Rape and	d FTSCs Proposed
1.	Andhra Pradesh,	POCSO Act 4532	AND SECTION SHOWS AND SECTION
2.	Telangana	The second of th	18
5/93/95	A/N Islands	9337	36
4.	Arunachal Pradesh	The state of the s	
51	Assam	416	B
6.	Bihar	8207	27//
7	Chandigarh &	17194	54
8.	Chhattisgarh	207	
9	Goa Goa	6156 232	15
10.	Gujarat	The state of the s	2.2.
11.	Haryana	10624	35
12.	Himachal Pradech	5787	16
18	Jammu & Kashmir	1526	6
14.	Jharkhand	2242	4.4
15	Karnataka 332	5105	22
16	Kerala	7277	31
17.	Madhya Pradesh	14199	56
18.	Maharashtra	14347	672.2
19.	Manipur Manipur	37950	138
20	Meghalaya	199	296
21	Mizoram	534	5
22	Nagaland	352	32227
23.	NCT of Delhi	NA 3204	The second restriction of the second of the
0.21	Odisha	The same and a second and	. 213-54-16
25	Punjab	17315 2849	45
26.	Rajasthan	2849 15040	12
27.	Tamil Nadu	15040 5584	45
28.	Tripura	730	14.2
29.	Uttarakhand	/30 	3 4
30.	Uttar Pradesh	1856 55510	
	West Bengal	3335	218
32	Total	and the state of t	123
	, ven	2,51,846	1023

Page 8 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases- Guidelines

ANNEXURE 1.1 DATA ON PENDING CASES OF POCSO ACT

As on 31.03.2021

SNo.	Name of State/UT	No. of cases pending trial under POCSO
		Act as on 31.03,2021
1.	Andhra Pradesh,	3701
2.	Telangana	7682
3.	Arunachal Pradesh	MA Anti-
4.	Assam	5456
5.	Bihar	NA CONTRACTOR OF THE CONTRACTO
6.	Chandigarh	143
7.	Chhattisgarh	4441
8.	Goa	44
9.	Gujarat	5896
10.	Haryana	4153
11.	Himachal Pradesh	463
12.	Jammu & Kashmir	438
13.	Jharkhand	2314
14.	Karnataka	3107
15.	Kerala	4652
16:	Madhya Pradesh	8947
17.	Maharashtra	27512
18.	Manipur	39
19.	Meghalaya	NA The state of th
20.	Mizoram	318
21	Nagaland	NA
22.	NCT of Delhi	4899
23.	Odisha //	12242
24.	Punjab	2249
25.	Rajasthan	7479

Page 9 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases-Guidelines

SNo.	Name of State/UT	No. of cases pending trial under POCSO
		Act as on 31.03.2021
26:	Tamil Nadu	4416
27.	Tripura	415
28.	Uttarakhand	897
29.	Uttar Pradesh	2015
.30.	West Bengal	581
XII	Puducherry	
32.	Andaman & Nicobar	NA
33.	Sikkim	237
	Total	115536

ANNEXURE 2 FAST TRACK SPECIAL COURTS ACROSS THE COUNTRY

1023 FAST TRACK SPECIAL COURTS ACROSS THE COUNTRY Criterion for distribution of FTSCs 65-165 CASES= 1 FTSC A/NISLANDS-1

Page 11 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases- Guidelines

ANNEXURE 2.1 DISTRIBUTION OF FTSCs EXCLUSIVELY FOR POCSO ACT CASES AND FTSCs FOR BOTH RAPE AND POCSO ACT CASES

·	Status as on 19/08/2019 (at 19				
S States/UTs		Total No. of FTSCs	1	FTSCs for	
No.		In the State/UT as			
		per the Scheme	of POCSO Act	rape/and or	
ļ				POCSO Act	
1,	Andhra Pradesh	18	08	10	
2.	Bihar	54	30	24	
3.	Chhattisgarh	15	11	04	
4.	West Bengal	123	20	103	
15	Andaman & Nicobar Islands	01	01	00	
5.	Delhi	16	11	5	
6.	Gujarat	35	24	11	
7.	Assam	27	15	12	
8.	Arunachal Pradesh	03	00	03	
9.	Mizoram	03	01	02	
10.	Nagaland	01	00	01	
11.	Maharashtra	138	30	108	
12.	Goa	02	00	02	
13.	Himachal Pradesh	06	03	03	
14.	J&K	04	00	04	
15.	Jharkhand	22	08	14	
16.	Karnātaka	31	17 .	14	
17.	Kerala	56	14	42	
18.	Madhya Pradesh	67	26	41	
19,	Manipur	02	00	02	
20.	Meghalaya	05	05	00	
21.	Odisha	45	22	23	
22.	Punjab	12	02	10	
23.	Haryana	16	12	04	
24.	Chandigarh	01	00	01	
25.	Rajasthan	45	26	19	
26.	Tamil Nadu	. 14	14	00	
27.	Tripura	03	01	02	
28.	Telangana	36	10	26	
29.	Uttar Pradesh	218	74	144	
30.	Uttarakhand	04	04	00	
	Total	1023	389	634	

Page 12 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases-Guidelines

ANNEXURE 3
OUTPUT OUTCOME MONITORING FRAMEWORK (QUARTER WISE
MONITORING) FOR ONE YEAR (SPREAD OVER TWO FINANCIAL YEARS 2019-20
AND 2020-21)

			ALLED MONO	,					-
Financial Outlay	Outcome	Output	Indicator	Target (Quarte	r wise)		Baselin	e
	,			Q1	Q2	Q3	Q4		
1567.86 Cr. Out of which central share is Rs.971.7	off by each FTSC set up under the scheme in a year to wipe out pendency and create	for disposal of 2,52,126 pending cases of rape and		Dispos al of 41	Dispo sal of 41 cases per court	Dispo	Disp osal of 42 cases per court	0	
	<u> </u>	·	cases.						

BUDGHT BREAKRUPGEORDS TO THE BUSINESS OF TWO 194 COV

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-karaningas

Components	Budget
Salary/Remuneration of 1 Presiding	INR 63 Lacs
Officer and 7 staff members per year	To make the second of the seco
Rental per court, per year	INR 3.90 Lacs
Flexi Grant (Operational Cost (per court, per year)	INR 8.10 Lacs
Total	INR 75 Lacs

- i. The above budget break (up is indicative, States& UTS should keep मार कार्यक्रकार
 - within INR 75 Lacs per court. Any excess expenditure should be met from the State/UT funds
- n. Flexi Grant can be utilized for meeting daily operational expenses and maleries.

 Growis: child and women friendly.

Page 14 of 18. Scheme on Setting Up FTSCs for Rape and POCSO Act Cases-Guidelines

BUDGET BREAK UP (FOR EACH FTSC) FY 2022-23

For each FTSC, INR 78.75 Lacs is provided for one year. Budget Break up of INR 78.75 Lacs is as follows:

Components	Budget
Salary/Remuneration of 1 Presiding	INR 66.15 Lacs
Officer and 7 staff members per year	INR 4.095 Lacs
Rental per court, per year Flexi Grant (Operational Cost (per court,	
per year)	
Total	INR 78.75 Lacs

- The above budget break-up is indicative. States& UTs should keep the expenditure within INR 78:75 Lacs per court. Any excess expenditure should be met from the State/UT funds.
- ii Flexi Grant can be utilized for meeting daily operational expenses and making the courts child and women friendly.

ANNEXURE 4,1

DRAFT LETTER TO DEPARTMENT OF JUSTICE FOR CONVEYING APPROVAL AND ADDITIONAL INFORMATION ON THE SCHEME

From: Shri.....

Dated:

Law	Secretary	•			• • • ·
******	P. W. (1 1 1 1 1 1 1 1 1 1		,	•	
To:				i	
	Shri Muralidhar Pandey			l.	
	Director (Justice II),				
	Department of Justice		•	•	
:,	Room No. 12-D, Jaiselmer House,	1		· * - } ·	
	26, Man Singh Road, New Delhi-11001	L	,		
Sub:	Setting up of Fast Track Special Courts	for Evpadition	n Dianagal of	Dama J F	10000
∉Act C	ases.	Tot Expedition:	s Disposai of	Kape and P	.OC20
A CONTRACTOR					
Refe	rence: D.O. No.15011/14/2018-Jus-II date	ed 5.9,2019	,		
Sir,		٠.			
J.,,		• •	·	v*	
Pleas	e refer to the above mentioned letter f	or setting up of	f r	in of Fast '	Track
Speci	al Courts (FTSCs) in the State/UT of		` ````````````````````````````````````	horabir a	11ack
willin	igness of State/UT for part	icination in the	Cahana 140	mereby co	nivey
no of	ETCCo Voy one manufactured to 1	cipation in the	scheme and	start	*********
וט טו	FTSCs. You are requested to release the	funds for the sa	ame as assur	ed in your l	letter.
Requ	isite details for releasing the funds are as	under.			
Budge	et Head				
				;	
A/c N	lo				
Rank	/ Branch			•	•
. Dank	/ Branch				
			You	rs Sincerely	•
				- Jintoi Ciy	
			******	*************	+14+ <u>r</u>
			. "		
	,	•		•	

Page 16 of 18 Scheme on Setting Up FTSCs for Rape and POCSO Act Cases-Guidelines

ANNEXURE 5 INFORMATION SHEET Preparatory Phase

(...Name of the State/UT....)

S	Information Sought	Particular's
No.		
1.	Identify a Nodal Person to	Name:
	communicate with DoJ on the	Designation
	Scheme and furnish quarterly	Tel No.
	progress reports with the approval	Mobile No:
	of High Court.	Email:
2.	Identify and segregate pending Rape	Completed: YES/NO:
	and POCSO Act Cases to be	On-going: YES/NO:
•	transferred to the new FTSCs under	Expected date of Completion:
	the Scheme.	
3.	Step A. Ascertaining FTSCs as Fast	Step A:
	Track Courts	Completed: YES/NO:
	Step B. Assigning/Linking JO Code of	On-going: YES/NO:
· 	the Presiding Officer to the FTSCs	Expected date of Completion:
,	and linking them to NJDG data base	Step-B
		List of J.O. Codes
		1.
-	*	2.

ANNEXURE 6 RESOURCE PERSONS INFORMATION DEPARTMENT OF JUSTICE

S No.	Name X	Designation 3	Contact Details
1.	Shri Pravash	Joint Secretary	Phone: 011-23381496
	Prashun Pandey	(Justice II)	Email: prayash.panday2@gov.in
:			
,			Road, New Delhi-110011
. 2.	Shri Muralldhar	Director,	Phone: 011-23385332
	Pandey	(Justice II)	Email:p.muralidhar@goy.i/i
	•		Address: Room No. 12-D Department of
			Justice, Jaisalmer House, 26, Man Singh
<u> </u>			Road, New Delhi-110011
3.	Shri R.K Katiyar	Under Secretary	Phone: 011-23072549
		(Justice-II)	Email: rk.katiyar@nic.in
			Address: Room No. 29, Department of
4		,	Justice, Jaisalmer House, 26, Man Singh
32	the stable the same	Barrell Barrell	Road, New Delhi-110011
· 4.	Shri Anshum	Consultant,	Phone: 011-23385346
1	Goswami	(Justice II)	Email: anshum.goswami@govcontractor.in
			Address: Room No. 22, Department of
			Justice, Jaisalmer House, 26, Man Singh
			Road, New Delhi-110011